

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH COURT NO.IV

EXCISE APPEAL NO. 50509 /2021

[Arising out of Order-in-Appeal No. IND-EXCUS-000-APP-058-067-2020-21 dated 29.10.2020 passed by the Commissioner (Appeals) Customs, Central Goods and Service Tax & Central Excise, Indore (MP).]

SHRI MURLIDHAR DHINGRA

Partner, M/s. MONTY CONFECTIONERY
366/2. New Agrawal Udhyog Nagar
Palda, Indore (MP).

APPELLANT

Vs.

**COMMISSIONER,
CENTRAL EXCISE, & CGST
INDORE**

RESPONDENT

APPEARANCE:

Ms Priyanka Goel, Advocate for the Appellant
Shri Mahesh Bhardwaj, Authorised Representative for the Department

CORAM:

HON'BLE DR. RACHNA GUPTA, MEMBER(JUDICIAL)

Date of Hearing: **May 18, 2022**

Date of Decision: **September 13, 2022**

FINAL ORDER No. 50847-50856 /2022

PER DR. RACHNA GUPTA

Appeal is allowed. For order see order of the date in Excise
Appeal No. 50507 /2021.

(Pronounced in the open court on 13.09.2022)

**(DR. RACHNA GUPTA)
MEMBER(JUDICIAL)**